

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO- 459**  
TO BE ANSWERED ON- 22/07/2026

**UNIFORM RECOGNITION OF THE BANJARA COMMUNITY AS SCHEDULED TRIBE**

459 SHRI SANJAY SINGH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government has examined the demand for uniform recognition of the Banjara community, including its recognised synonyms, as Scheduled Tribes across the country, in the light of recommendations of the Kaka Kalelkar Commission, U.N. Dhebar Commission, Lokur Commission, Chanda Commission, Renke Commission, Idate Commission, the Joint Parliamentary Committee and the observations of the Punjab and Haryana High Court;
- (b) if so, details thereof and present status of the matter;
- (c) whether consultations have been held with the Registrar General of India, the National Commission for Scheduled Tribes and the concerned State Governments in this regard; and
- (d) actions taken on the recommendations?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI DURGADAS UIKEY)

**(a):** No, Sir. The list of Scheduled Tribes is State/UT specific, and a community declared as a Scheduled Tribe in a State/UT need not be so in another State/UT.

**(b) to (d):** Do not arise.

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